

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 307

IA/335/2024

In

IB-652(ND)/2022

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd.

.....APPLICANT/PETITIONER

Vs

Deepak Rastogi

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 07.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the FC

: Mr. Gursat Singh and Mr. Pranav Khanna, Advs.

For the RP

: Mr. Vishal Ganda, Adv, Ms. Devina Bhandari, Adv,

Ms. Tanya Hasija, Adv.

ORDER

IA-335/2024:-

The Resolution Professional is directed to serve the Personal Guarantor by dasti notice and file proof and affidavit of service within three days. Reply shall be filed by the Personal Guarantor within three days therefore.

List the matter on **16.02.2024** for arguments.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

Shammy
07.02.2024